

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 15 of 2011 &**  
**I.A. Nos. 28, 29 & 92 of 2011**

**Dated : 26<sup>th</sup> May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Lanco Power Limited** ... Appellant(s)

**Versus**

**Haryana Electricity Regulatory Commission & Ors.** ...Respondent(s)

**Counsel for the Appellant(s): Mr. Shanti Bhushan, Sr. Adv. with**  
**Mr. Manu Nair, Mr. Anuj Berry**

**Counsel for the Respondent(s): Mr. Ravi Shankar Prasad, Sr. Adv. with**  
**Ms. Suparna Srivastava for CSPTCL**

**Mr. Parag Tripathi, Sr. Adv. with Mr. Aashish Bernard**  
**Mr. Anuj Bhandari & Ms. Puja Priyadarshini for R-3.**

**Mr. M.G. Ramachandran, Mr. Apoorve Karol,**  
**Mr. Chirag Kher with Mr. D.C. Arya (Rep.) for R-2**

**Appeal No.52 /2011**  
**& IA Nos. 87 & 88/2011**

**Chhattisgarh State Power Trading Company Limited** ....Appellant(s)

**Versus**

**Haryana Electricity Regulatory Commission & Ors.** ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Ravi Shankar Prasad, Sr. Adv. with**  
**Ms. Suparna Srivastava**

**Counsel for the Respondent(s) : Mr. Parag Tripathi, Sr. Adv. with**  
**Mr. Aashish Bernard, Mr. Anuj Bhandari &**  
**Ms. Puja Priyadarshini for R-3.**

**Mr. Manu Nair and Mr. Anuj Berry for R.4**

**Mr. M.G. Ramachandran, Mr. Apoorve Karol,**  
**Mr. Chirag Kher with Mr. D.C. Arya (Rep.) for R-2**

**ORDER**

The arguments of the learned counsel for the Appellants in both the Appeals are over.

The learned counsel for the Respondents seek some time to make their submissions.

Post the matter for further hearing on **07.07.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**